

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
RAJYA SABHA
UNSTARRED QUESTION NO. 3588
TO BE ANSWERED ON APRIL 03, 2023**

CORRUPTION IN PM-UDAY

NO. 3588.DR. M. THAMBIDURAI:

Will the Minister of *Housing and Urban Affairs* be pleased to state:

- (a) the meaning of mask with reference to DDA's F.No. F1 (Misc.) 2023/DDA/PM-UDAY/PC-103/HK-305 which refers to Delhi Development Authority PM-UDAY Processing Branch-103 Hauz Khas, New Delhi-110016 wherein reply to RTI application has been given ambiguously;
- (b) the khasra number of Property No. 111/9 of Kishangarh village, New Delhi-110070; and
- (c) the reasons behind leak of the information along with the phone number of those people who applied under PM-UDAY due to which registry is getting done by brokers by taking money, the details thereof ?

**ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI KAUSHAL KISHORE)**

- (a): The masking of colony refers that the colony has been removed from the PM-UDAY portal and no further action on the processing of applications for granting ownership rights on the masked colonies can be taken under PM-UDAY at current stage. Regulation 7 of the National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorised Colonies) Regulations, 2019 provides for certain exclusions regarding conferment or recognition of ownership rights under the said Regulations which inter alia includes land falling in reserved or notified forests, land falling in ridge area of Delhi. Kishangarh Village has been masked since it falls inside the Regional Parks/Ridge area. Further, DDA has informed that no RTI reply has been sent vide letter no. F.No. F1 (Misc.)2023/DDA/PM-UDAY/PC-103/HK305.
- (b): GNCTD has informed that no such revenue record is available with the Revenue Department with Property No. 111/9 of Kishangarh village.
- (c): DDA has informed that no such information is available in the PM-UDAY Cell, DDA.